

Government of India
Ministry of Finance
(Department of Revenue)
.....

New Delhi, the 12 Nov. 1984.

NOTIFICATION
INCOME-TAX

No. 6031 (P.No. 398/32/84-IT(B)) In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri F.S.Parmar, being a gazetted officer of the Central Govt., to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri F.S.Parmar takes over charge as Tax Recovery Officer.

(B.NAGARAJAN)
DEPUTY SECRETARY TO THE GOVT. OF INDIA.

The Manager,
Government of India Press,
Mayapuri, New Delhi

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D. N. N.
(B.NAGARAJAN)
DEPUTY SECRETARY TO THE GOVT. OF INDIA.